airports lack navigational facilities;

- (b) whether it is also a fact that many airfields under the National Airports Atuhority of India have no air traffic due to lack of such facilities;
- (c) if so, what are the details thereof; and
- (d) what measures Government propose to take to ensure safety at such airfields?

THE MINISTER OF CIVIL AVI-ATION AND TOURISM (SHRI GHU-LAM NABI AZAD): (a) to (d) While airports having operation of commercial air services are equipped with navigational facilities, progressive modernisation is required keeping in view the need for more efficient operation of air sirservices. A programme has been drawn up to modernise air traffic services and provide better landing and navigational aids at airports having scheduled air transport services.

A list of aerodromes of National Airports Authority (NAA) with no air traffic service, is attached as statement (See below) National Airports Authority has not provided air traffic service at these aerodromes as there is no operation of commercial air service at those aerodromes.

Statement

S. No. Station

- 01 Akola
- 02 Ballurghat
- 03 Bilaspur
- 04 Chakulia
- 05 Cuddanah
- 06 Deesa
- 07 Donakonda
- 08 Gasa

- 09 Hassan
- 10. Hubli
- 11. Jhansi
- 12. Jharsuguda
- 13. Jogbani
- 14. Kamalpur
- 15. Kailashahr
- 16. Khandwa
- 17. Khowai
- 18. Kota
- 19. Lalitour
- 20. Muzaffarpur
- 21. Malda
- 22. Mysor:
- 23. Panna
- 24. Passigha:
- 25. Raxaul
- 26. Rupsi
- 27. Salom
- 28. Satua29. Shelfa
- 30. Sholapur
-
- 31. Tanjore32. Vellore
- 33. Warrangal

Implementation of presumptive tax Scheme

1286 DR. YELAMANCHILI SIVAJI:

SHRIS MADHAVAN:

Will the Minister of FINANCE be pleased to state:

(a) what is the number of new assesses who have taken advantage of section 115K of the Finance Act, 1992

to opt for the Presumptive Tax Scheme:

- (b) what steps are being taken to remove the practical difficulties in implementing this scheme; and
- (e) what is the total tax collected under that scheme so far, statewise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRA SHEKHAR MURTHY): (a) 11,697 assessees have paid tax under section 115K as om 6-3-1993;

- (b) the following steps have been taken to remove the practical difficulties in implementing the scheme:
 - (i) As the persons for whom the scheme is intended are small businessmen, wide publicity is being launched in regional languages through All India Radio, Doordarshan and the newspapers to explain the advantages of the scheme:
 - (ii) a public circular has been issued clarifying certain general doubts and also reassuring that there will be no further enquiries under the I.T. Act against the persons opting for the scheme;
 - (iii) arrangements have been made for collection of rax directly at the bank counters without the necessity to visit the I.T. Offices to file the statutory forms;
 - (iv) the relevant statutory forms are being made easily available through direct distribution by I.T. personnel and also through the Trade associations:
- (c) the amount of tax collected till 6-3-1993 regionwise is given below:

CCIT/wise collection of Income-tax under Presemptive Tax scheme as on 6-3-1993

S. CCIT No.		No. of assessees	Amount (Rs. in lakhs)
1. Ahmedaba	đ.	312	4.43
2. Lucknow		190	2.68
3. Chandigari	h .	4974	69.72
4. Bangalore		413	5.81
5. Patna		120	1.72
6. Bhopal		380	5.38
7. Bombay		170	2.39
8. Calcutta		64	0.91
9. Cochin		66	0.92
10. Hyderabac	i .	1120	15.68
11. Jaipur		860	12.09
12. Kanpur		318	4.61
13. Madras		222	3.12
14. Delhi		1735	24.29
15. Pune		753	10.77
,	T OTAL	11697	164.52

Passengers amenities and hygiesie conditions at the airports

287. SHRI MENTAY PADMANA-BHAM:

SHRI SATYA PRAKASH MALAVIYA:

Will the Minister of CIVIL AVIA-TION AND TOURISM be pleased to state:

- (a) whether Government have noted the deterioration in the hygiene and standards of our international airports;
- (b) what is the role of the IAAI in supervising administering and